COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

<u>IA NOS. 473 & 474 OF 2017 IN</u> <u>DFR NO. 1584 OF 2017</u>

Dated: 22nd August, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Damodar Valley Power Consumers' Association Appellant(s)

Vs.

West Bengal Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Rajiv Yadav

Mr. A.Z.Khan

Counsel for the Respondent(s) : Ms. Anushree Bardhan

Mr. Shubham Arya for R-2

ORDER

IA NO. 473 OF 2017

(Appln. for leave to file the appeal)

In this application, the applicant/appellant has prayed that it may be granted leave to file the instant appeal.

All the Respondents have been served. Ms. Anushree Bardhan appears on behalf of Respondent No.2. Other Respondents, though served, are not represented.

We have heard learned counsel for the parties. For the reasons stated in the application, without expressing any opinion on the merits of

the case, leave to file the instant appeal is granted. Application is disposed of.

<u>IA NO. 474 OF 2017</u>

(Appln. for condonation of delay in filing the appeal)

There is 24 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

All the Respondents have been served. Ms. Anushree Bardhan appears on behalf of Respondent No.2. Other Respondents, though served, are not represented.

We have heard learned counsel for the parties and perused the explanation offered for the delay in filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Delay in filing the appeal is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter for admission on **29.08.2017.**

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/kt